

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.211-IA/22(AHM)2021
ITEM No.212- IA/790(AHM)2021
in
CP(IB) 197 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda

.....Applicant

V/s

Sanghvi Forging & Engineering Ltd

.....Respondent

Order delivered on: 05/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the SRA

: Mr. Tarak Damani, Adv., a.w Ms. Yatri Patel, Adv.
in IA 790 of 2021

For GIDC

: Mr. Pavan Godiawala, Adv.

For the erstwhile RP

: Mr. Jaimin Dave, Adv. a.w Ms. Hirwa Dave, Adv.

For the Respondent

: Mr. Dhaval Deshpande, Adv. for R-13 in IA 22 of 2021

: Mr. Mayur Jugtawat, Adv. for Nipun Singhvi, Adv. a.w

Ms. Pragati Tiwari, Adv. for R- no. 1-12 in IA 22 of 2021

ORDER

IA/22(AHM)2021

It appears that Resolution Professional is not served with the notice. Ld. Counsel for the applicant is directed to collect the notice from registry and serve upon Resolution Professional.

List for further consideration on 24.07.2024.

IA/790(AHM)2021

Ld. Counsel for the applicant is directed to file written submissions.

Order is reserved.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)